

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH, 'A' CHANDIGARH**

**BEFORE SHRI SANJAY GARG, JUDICIAL MEMBER
AND Ms. ANNAPURNA GUPTA, ACCOUNTANT MEMBER**

ITA Nos. 1706 & 1718/CHD/2017
Assessment Years :2012-13
& 2013-14

Krishna Educational Society,
Airport Road
Totu, Shimla (H.P.)

Vs. The DCIT,
Central Processing Cell, TDS
Vaishali

PAN No. AABTK4511H

(Appellant)

(Respondent)

Appellant by : None (withdrawal application)
Respondent by : Smt. Chanderkanta, Addl. CIT

Date of Hearing : 23.04.2018
Date of Pronouncement : 23.04.2018

ORDER

Per Bench:

The present appeals have been preferred by the assessee against the common order dated 28.07.2017 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as 'CIT(A)'], Shimla.

2. The Ld. Authorised representative of the assessee, Shri Dinesh Kumar Sood, C.A. has submitted an application dated 9.4.2018 stating therein that as per the instructions of the assessee, he intend to withdraw the present appeals. The Ld. DR has no objection for the said withdrawal.

3. In view of the above, we grant permission to the assessee to withdraw the appeals. Consequently, the appeals of the assessee are hereby dismissed as 'Withdrawn'

Order pronounced in the Open Court.

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER

Dated : 23.04.2018

Rkk

Copy to:

- *The Appellant*
- *The Respondent*
- *The CIT*
- *The CIT(A)*
- *The DR*

Sd/-
(SANJAY GARG)
JUDICIAL MEMBER